

Hershman. He has made a statement in which he has made the most atrocious remarks against the judiciary of this country

MR. SPEAKER: You give me something.

(Interruptions)

SHRI SHANTARAM NAIK : It is strange that the *Statesman* should publish it. Judiciary in this country has been attacked by Hershman. *(Interruptions)*

MR. SPEAKER: Order, order. Sit down, now.

SHRI BHAGWAT JHA AZAD: You kindly hear me for a couple of minutes.

(Interruptions)

12.05 hrs

[English]

PAPERS LAID ON THE TABLE

Notifications under Governors (Emoluments, Allowances and Privileges) Act and National Security Guard Act.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to lay on the table:-

- (1) A copy of the Governors (Allowances and Privileges) Rules, 1987 (Hindi and English versions) published in Notification No. G.S. R. 343 (E) in Gazette of India dated the 30th March, 1987 under sub-section (3) of section 13 of the Governors (Emoluments Allowances and Privileges) Act, 1982. [Placed in Library. See No. LT. 4396/87.]

- (2) A copy of Notification No. S. O. 399 (E) (Hindi and English versions) published in Gazette of India dated the 21st April, 1987 conferring of certain powers of Police Officers/ Customs Officers under Terrorist and Disruptive Activities (Prevention) Rule, 1986 upon members of National security guard under sub-section (3) of section 137 of the National security Guard Act, 1986. [Placed in Library. See No. LT- 4397/87].

[English]

SHRI SHANTARAM NAIK (Panaji): How can an Indian newspaper publish it?

(Interruptions)

MR. SPEAKER: Not allowed. I have not allowed.

[Translation]

Now why are you making a noise?

*(Interruptions) ***

[English]

MR. SPEAKER: Why are you trying to be funny all the time?

(Translation)

Why are you gaining by doing like this?

(Interruptions)

MR. SPEAKER: Nothing will come out of it.

(Interruptions)

[English]

MR. SPEAKER: Nothing goes on record.

*(Interruptions) ***

** Not recorded.

MR. SPEAKER: There is no fun in doing like this.

(Interruptions)

MR. SPEAKER: I have taken notice of it.

PROF. MADHU DANDAVATE: I am supporting Mr. Azad.....

MR. SPEAKER: I know. But it has to be done properly

Mr. Azad has put the facts. He has given it to me.....

SHRI BHAGWAT JHA AZAD: Please give me a couple of minutes.

It is most insulting for the whole country.

(Interruptions)

SHRI BHAGWAT JHA AZAD: Give me a couple of minutes.

MR. SPEAKER: Under what rule, shall I give you, Sir

[Translation]

You give it to me under Rule 377. I shall do it.

[English]

SHRI BHAGWAT JHA AZAD: I want to read out a portion now.

[Translation]

(Interruptions)

MR. SPEAKER: How will he do it? If all of you want.....

(Interruptions)

[English]

PROF. MADHU DANDAVATE: The whole House is with Mr. Azad.

Why don't you allow him?

SHRI BHAGWAT JHA AZAD: I quote only one line.

MR. SPEAKER: One minute.

(Interruptions)

MR. SPEAKER: Mr. Jaipal, give me one minute. I have asked for one minute.

[Translation]

Now you take your seat. If you take your seat, every thing will be done.

(Interruptions)

MR. SPEAKER: If the whole House so desires, Azad Saheb will be allowed.

AN HON. MEMBER: Allow him.

(Interruptions)

[English]

SHRI JAIPAL REDDY: You must allow us also.

MR. SPEAKER: I do not want to be conditional. I never surrender to conditions.

(Interruptions)

SHRI S. JAIPAL REDDY: Sir, you must allow us also.

MR. SPEAKER: I do not want conditional. No condition is imposed. No condition is accepted. So simple it is.

SHRI BHAGWAT JHA AZAD: Sir, submit that this statement of Hershman, on more than one count, has violated all the norms of international behaviour, decorum, decency and everything that is between the nations.

SHRI INDRAJIT GUPTA: You inquire why he is saying these things.

SHRI BHAGWAT JHA AZAD: I will tell you what he has said:

"I do have information in our files", he says. I do not mind that. Let him give the information. Let him not threaten only that he has got information. (*Interruptions*)

Then what he says is, "... unless it becomes clear to me that Thakkar Commission that has been formed by Prime Minister, Mr. Gandhi is going to do an honest and fair job..." He is insulting the Judiciary, pre-judging that if it does not give the truth, what he wants to say.... He has threatened. So, he has insulted our judiciary.

SHRI S. JAIPAL REDDY: No, no. (*Interruptions*)

[*Translation*]

MR. SPEAKER: Please take your seat.

[*English*]

SHRI BHAGWAT JHA AZAD: I am not expected to speak his point of view and he is not expected to speak my point of view.

I am quoting the next sentence which is most damaging. He says:

"I am not going to allow deception and lies to be cast on the Indian people without response." Who is this small man to speak about the Indian people? It is an insult to the entire country. He has insulted the judiciary. He has insulted the people of this country. He has insulted the laws of the country. I can quote further

from his statement but would like to say that by this way, he has spoken against the Indian people and judiciary.

[*Translation*]

MR. SPEAKER: Give me the Motion.

[*English*]

I will get it discussed.

SHRI BHAGWAT JHA AZAD: Last but not the least, what a wonderful statement he makes! He says, you appoint a Commission under Mr. V. P. Singh our ex-Finance Minister. It is a left-handed compliment. What a friendship of Mr. Hershman with Mr. V.P. Singh!

(*Interruptions*)

MR. SPEAKER: Order. Order.

SHRI S. JAIPAL REDDY: We should also be allowed to speak on this.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: What are you doing? Will you let me work or not.

(*Interruptions*)

MR. SPEAKER: Jaipal Reddyji can not be easily controlled

(*Interruptions*)

[*English*]

SHRI BHAGWAT JHA AZAD: conclude with my last sentence. This is not an individual. This is not an agency.

MR. SPEAKER: You please give me in writing.

[*English*]

SHRI BHAGWAT JHA AZAD: This not an individual. This is not an agency but behind it are the biggest CIA agents who are trying to destabilise our country.

[*Translation*]

MR. SPEAKER: Will you give me some thing in writing? You give me something in writing.

[*English*]

SHRI BHAGWAT JHA AZAD: You should take note of it. Our suspicion has come true that this agency was appointed without verifying things.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Why are you interrupting? Why are you disturbing?

[*English*]

I am speaking to another hon. Member. don't interrupt me.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Azadji, I asking you to give me something in writing so that I may have a discussion on it.

[*English*]

SHRI SHANTARAM NAIK: How an Indian newspaper has published it?

(*Interruptions*)

MR. SPEAKER : Shri Indrajit Gupta.

(*Interruptions*)

MR. SPEAKER: I have allowed Mr. Indrajit Gupta.

SHRI INDRAJIT GUPTA: We all share Mr. Azad's concern at the statement which has appeared. It certainly requires to be examined and gone into. This can be done very easily simply by agreeing to expand the terms of reference of the Inquiry Commission. (*Interruptions*).

MR. SPEAKER: I don't mind if the Government does it.

SHRI INDRAJIT GUPTA: You have declared the motion out of order.

(*Interruptions*)

MR. SPEAKER : The point is I am not barring anybody. I am not barring even the Government.

[*Translation*]

am barring neither you nor the Government.

[*English*]

It is up to them .

(*Interruptions*)

SHRI SOMNATH CHATTERJEE: Under the Commission of Inquiry Act, there is provision for the House passing of resolution.

(*Interruptions*)

I have given a resolution here under the Act.

SHRI SHANTARAM NAIK: The newspaper has published the statement a foreigner against the national interest India. That is the question.

SHRI SOMNATH CHATTERJEE: Ask us to move that resolution. Is it out order?

[*Translation*]

MR. SPEAKER: I am barring neither you nor the Government.

You give me in writing. If the Government wants, I will do it. I have no objection.

[*English*]

It is up to the Government I am not barring the Government. (*Interruptions*)

[*Translation*]

MR. SPEAKER: I have already told you.

(*Interruptions*)

MR. SPEAKER: Mr. Amal Datta, I have so far been saying that I will look into it.

PAPERS LAID ON THE TABLE

[*English*]

Annual Report of and Review on the working of National Cooperative Union of India, New Delhi, for 1985-86.

THE MINISTER OF AGRICULTURE (DR. G.S. DHILLON): I beg to lay on the Table--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1985-86.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India New Delhi, for the year 1985-86 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1985-86.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
(Placed in Library. *See* No. LT - 4393/87.)

Indian Salt Service Rules

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table a copy of the Indian Salt Service Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 220 in Gazette of India dated the 28th March, 1987 issued under proviso to article 309 of the Constitution.
(Placed in Library. *See* No. L.T 4399/87)

Notification under Coal Mines (Conservation and Development) Act

THE MINISTER OF ENERGY AND MINISTER OF STEEL AND MINES (SHRI VASANT SATHE): I beg to lay on the Table a copy of the Coal Mines (Conservation and Development) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 101 in Gazette of India dated the 14th February, 1987 under subsection (4) of section 18 of the Coal Mines (Conservation and Development) Act, 1974. (Placed in Library *See* No. LT 4400/87.)

Annual Report, Annual Accounts and Review on the Working of Indian Airlines for the year 1985-86

THE MINISTER OF STATE OF THE
MINISTRY OF CIVIL AVIATION (SHRI
JAGDISH TYTLER): I beg to lay on the
Table--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1985-86 under sub-section (2) of section 37 of the Air Corporations Act, 1953.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1985-86 and the Audit Report thereon, under sub-section (4) of section 15 of the air Corporations Act, 1953.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines for the year 1985-86.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT - 4401/87.]

**Annual Report of and Review on
the Working of Central Board
for Workers Education for
1985-86**

THE MINISTER OF STATE OF THE
MINISTRY OF LABOUR (SHRI P.A.
SANGMA): I beg to lay on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the Year 1985-86.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for Workers Education for the year 1985-86 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the

Government on the working of
the Central Board for Workers
Education for the year 1985-86.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L T- 4402/87.]

**Notification under Major Port
Trusts Act and Statement Re
Reasons for Delay in Laying
Annual Reports etc. of Ship-
ping Corporation of India
Ltd. and the Mogul Line
Ltd. for 1985-86.**

THE MINISTER OF STATE IN THE
MINISTRY OF SURFACE TRANSPORT
(SHRI RAJESH PILOT): I beg to lay on the
table--

- (1) A copy of Notification No. G.S.R. 360(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1987 approving the Cochin Port Employees 'Allotment of Residence) Amendment Regulations, 1987 under sub-section (4) of section 124 of the Major Port Trusts, Act, 1983.

[Placed in Library. See No. L T-4403/87.]

- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Shipping Corporation of India Limited and the Mogul Line Limited for the year 1985-86 within the stipulated period of nine months after the close of Accounting Year.

[Placed in Library. See No. L T-4404/87.]

**Review and Annual Report of the
Cotton Corporation of India
Ltd., Bombay for the year
1985-86**

THE MINISTER OF STATE OF THE
MINISTRY OF TEXTILES (SHRI RAM

NIWAS MIRDHA: I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1985-86.
- (2) Annual Report of the Cotton Corporation of India Limited Bombay, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T.- 4405/87.]

[English]

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur): sir, I am on a point of order regarding the order of business of the day. You have already admitted substantive Motion on article 78. We want to know my since only one day is left...

MR. SPEAKER: This is for the Business Advisory Committee.

PROF. MADHU DANDAVATE: The Minister should tell us whether it will come in this Session.

MR. SPEAKER: No. Over ruled. Nothing goes on record.

(Interruptions)**

PROF. MADHU DANDAVATE: What is over-ruled, Sir?

MR. SPEAKER: Your point of order.

PROF. MADHU DANDAVATE: If you only admit and do not allow a discussion, what is the use?

MR. SPEAKER: Admission means necessarily discussion. Without admitting, you cannot discuss it. Discussion will take place when the Business Advisory Committee allots the time and date.

PROF. MADHU DANDAVATE. The Minister can tell us.

MR. SPEAKER: She has nothing to do We will do it.

[Translation]

(Interruptions)

MR. SPEAKER: We will do it if there is time.

(Interruptions)

MR. SPEAKER: We will take it up if time permits.

[English]

(Interruptions)

MR. SPEAKER: Mr. Chowdhary, I have done it.

PROF. MADHU DANDAVATE: Sir Mr. Madhav Reddi wants to make a submission.

MR. SPEAKER: No submission now. (Interruptions)

PROF. MADHU DANDAVATE: After admitting a Substantive Motion, if you are not allowing discussion, we are not taking part in the proceedings of the House. We are walking out.

[Prof. Madhu Dandavate and some other hon Members then left the House]

** Not recorded

Report of Committee of Parliament on Official Language - Part I

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): Sir, I beg to lay on the table a copy of the Report (Hindi and English versions) of the Committee of Parliament on Official Language-- Part I, under sub-section (3) of section 4 of the *Official Languages Act, 1963*.

[Placed in Library. See No. LT - 4406/87.]

Statement Correcting Answer to USQ No. 5663 dated 6.4.87 Re Joint Registration for Allot- ment of Flats/Plots in DDA and Re Delay In Correc- ting the Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): Sir, I beg to lay on the Table a statement (Hindi and English versions) (i) correcting the reply given on 6 April, 1987 to Unstarred Question No. 5663 by Shri Santosh Kumar Singh and Dr. G.S. Rajhans regarding joint registration for allotment of flats/plots in DDA and (ii) giving reasons for delay in correcting the reply.

STATEMENT

The reply given to the above mentioned question was based on the information received from the Delhi Development Authority as on that day. Subsequently, it has come to the notice of the Ministry that the reply given to part (c) of the question is not factually correct.

The correction reply to part (c) should, "Whereas joint registration in the name of husband and wife has been made compulsory in all prospective cases, it is optional in old cases."

This statement could not be laid on the Table of the Sabha within one week from the date of reply of the Question on

6.4.87, as time was taken in checking and reconciliation of record.

Inconvenience caused to the House is regretted.

Notification Under Bureau of Indian Standards Act

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): SIR, ON BEHALF OF SHRIGHULAM NABI AZAD, THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES, I beg to lay on the Table a copy of Notification No. S.Q. 395 (E) (Hindi and English versions) published in Gazette of India dated the 16th April, 1987 making certain amendments to Notification No S.O. 278 (E) dated the 1st April, 1987 issued under section 3 of the Bureau of Indian Standards Act, 1986.

[Placed in Library. See No. LT - 4408/87.]

Notification Under Central Exci ses and Salt Act, Customs Act and Reports of CAG of India, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): Sir, I beg to lay on the Table--

- (1) A copy of the Central Excise (Third Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 448 (E) in Gazette of India dated the 1st May, 1987 under sub-section (2) of Section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4409/87]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (1) G.S.R. 416 (E) published in Gazette of India dated the 28th April, 1987 together with an explanatory memorandum extending the validity of Notification No. 295-Customs dated the 1st November, 1983 upto the 30th April, 1988. [Placed in Library. See No. L T-4410/87.]
- (ii) G.S.R. 423 (E) to 433 published in Gazette of India dated the 29th April, 1987 together with an explanatory memorandum issued in the context of proposals relating to changes in the duties of customs announced by the Finance Minister in Lok Sabha on 29th April, 1987 while moving the Finance Bill, 1987 for consideration. [Placed in Library. See No. LT-4411/87.]
- (3) A copy each of Notification No. G.S.R. 435 (E) to 443 (E) (Hindi and English versions) published in Gazette of India dated the 29th April, 1987 together with an explanatory memorandum issued in the context of the proposals relating to the Central Excise duties announced by the Finance Minister in Lok Sabha on the 29th April, 1987 while moving the Finance Bill, 1987 for consideration issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-4412/87]
- (4) A copy of the Life Insurance Corporation of India (Agents) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 251 in Gazette of India dated the 11th April, 1987 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-4413/87.]
- (5) A copy of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India for the year 1985-86 Union Government (Civil) Revenue Receipts--Volume I--Indirect Taxes and Volume II--Direct Taxes. [Placed in Library. See No. LT-4414/87]
- (ii) Report of the Comptroller and Auditor General of India for the year 1985-86--Union Government (Defence Services). (Placed in Library. See No. LT-4415/87)
- (iii) Report of the Comptroller and Auditor General of India for the year 1985-86--Union Government (Posts and Telecommunications). [Placed in Library See. No. LT-4416/87.]
- (iv) Report of the Comptroller and Auditor General of India for the year 1985-86--Union Government (Railways). [Placed in Library. See No. LT-4417/87]
- (5) A copy of the Appropriation Accounts of the Defence Services for the year 1985-86 (Hindi and English versions) [Placed in Library. See No. Lt-4418/87].
- (7) A copy of the Union Government Appropriation Accounts (Postal Services) for the year 1985-86 (Hindi and English versions). (Placed in Library See No. LT-4419/87.)
- (8) A copy of the Union Government Appropriation Accounts (Telecommunications) for the year 1985-86 (Hindi and English versions.)

- (Placed in Library *See* No. LT-4420/87.)
- (9) A copy of the Appropriation Accounts, Railways for the year 1985-86, Part I--Review (Hindi and English versions). [Placed in Library. *See* No. LT-4421/87]
- (10) A copy of the Appropriation Accounts, Railways for the year 1985-86, Part II--Detailed Appropriation Accounts (Hindi and English versions). [Placed in Library. *See* No. LT-4422/87.]
- (11) A copy of the Block Accounts (including capital Statements comprising the Loan Accounts) Balance Sheets and Profit and Loss Accounts, Railways for the year 1985-86. [Placed in Library *See* No. LT-4423/87.]
- (12) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1985-86 -- Union Government (Civil) -- Volume I to III, under article 151 (1) of the Constitution. [Placed in Library. *See* No. LT-4424/87.]
- (13) A copy of the Union Government Appropriation Accounts (Civil) for the year 1985-86 (Hindi and English versions). [Placed in Library. *See* No. LT-4425/87.]
- (14) A copy of the Union Government Finance Accounts for the year 1985-86 (Hindi and English versions) [Placed in Library. *See* No. LT-4426/87.]

Review and Annual Report of Hindustan Paper Corporation Ltd for 1985-86 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K.K. TEWARY): I beg to lay on the Table --

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government on the working of the Hindustan Paper Corporation Limited for the year 1985-86.

(ii) Annual Report of the Hindustan Paper Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. LT-4427/87.]

Annual Accounts and Audit Report of Banaras Hindu University for 1985 and a Statement re Delay in Laying the Papers

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): Sir, I beg to lay on the Table--

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University for the year 1985-86 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library, *See* No. LT-4428/87.]

Correction of answer to USQ No. 531 dated 27.2.87 Re Dowry Deaths In 1986 and Statement Re Delay In Correcting the Answer.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): SIR ON BEHALF OF SHRI P. CHIDAMBARAM, THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: I beg to lay on the Table a statement (Hindi and English versions) (i) correcting the reply given on 27 February, 1987 to Unstarred Question No. 531 by Shri Mullappally Ramachandran regarding Dowry Death in 1986; and (ii) giving reasons for delay in correcting the reply.

STATEMENT

In the statement attached in reply to the Lok Sabha Unstarred Question No. 531 for 27.2.1987 showing the dowry deaths reported during 1986 Statewise the figure in respect of Madhya Pradesh upto October was indicated as 'NIL' based on the figures supplied by the Government of Madhya Pradesh. However subsequently the State Government informed that the correct figure is 112. The revised figure is 112 dowry deaths during 1986 (till October) which may kindly be incorporated in the original reply.

Reasons for delay

The State Government of Madhya Pradesh have now revised the figures earlier supplied by them. Hence this correction became necessary.

Notification Under Export (Quality Control and Inspection) Act, Annual Report of and Review on Tea Board, Calcutta, for 1985-86 etc.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI. P.R. DAS MUNSI): Sir, I beg to lay on the Table-

- (1) A copy of the Export of Frozen Clam Meat (Quality) Control and Inspection) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 953 in Gazette of India dated the 11th April, 1987 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. (Placed in Library See No. LT-4430/87).
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1985-86.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1985-86 together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1985-86.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. (Placed in Library. See No. LT-4431/87)
- (4) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Tobacco Board Guntur, for the year 1985-86 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur. for the year 1985-86.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. (Placed in Library. See No. LT - 4432/87.)

Review on and Annual Report of Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Ltd; Srinagar for 1980-81

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : SIR, ON BEHALF OF SHRI RAMANAND YADAV, THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE. I beg to lay on the Table--

- (1) A copy of each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
- (i) Review by the Government on the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1980-81.
- (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Placed in Library. See No. LT. 4433/87.)

Indian Post Office (Fifth Amendment) Rules, 1987

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): Sir, I beg to lay on the Table a copy of the Indian Post Office (Fifth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 379 (E) in Gazette of India dated the 10th April, 1987 issued under section 10 and 74 of the Indian Post Office Act, 1898. (Placed in Library. See No. LT-4434/87.)

Annual Report and Review on Power Engineers Training Society, New Delhi, for 1985-86

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): Sir, I beg to lay on the Table--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society, New Delhi, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Placed in Library. See No. LT - 4435/87)

Review and Annual Report of Indian Dairy Corporation, Baroda, for 1985-86, and Assam Agro-Industries Development Corporation, Ltd; Guwahati, for 1977-78, etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): SIR, ON BEHALF OF SHRI YOGENDRA MAKWANA, THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE: I beg to lay on the Table--

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the companies Act, 1956:-

(i) Review by the Government on the working of the Indian Dairy Corporation, Baroda, for the year 1985-86.

(ii) Annual Report of the Indian Dairy Corporation, Baroda, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Placed in Library. *See* No. LT-4436/87.)

- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government on the working of the Assam Agro-Industries Development Corporation Limited Guwahati, for the year 1977-78.

(ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. (Placed in Library. *See* No. LT-4437/87.)

- (b) (i) Review by the Government on the working of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1976-77.

(ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1976-77 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. (Placed in Library. *See* No. LT-4438/87)

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. (Placed in Library. *See* No. LT - 4437 and 4438/87.)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board Anand, for the year 1985-86 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year 1985-86.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. (Placed in Library *See* No. LT-4439/87)

Review on and Annual Report of National Jute Manufactures Corporation, Calcutta for 1985-86 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR): Sir, I beg to lay on the Table--

- (1) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1985-86.

(ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the comptroller and Auditor General thereon. (Placed in Library. See No. LT-4440/87.)

- (b) (i) Review by the Government on the working of the Central Cottage industries Corporation of India Limited, New Delhi, for the year 1985-86.

(ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. (Placed in Library. See No. LT-4441/87.)

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above. (Placed in Library. See No. LT-4441/87.)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Develop-

ment Council, Calcutta, for the year 1985-86.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. (Placed in Library. See No. LT-4442/87.)

12.18 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY- GENERAL : Sir I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (1) I am directed to inform Lok Sabha that the Rajya Sabha, at its sittings held on the 7th May, 1987, has adopted the following motions regarding appointment of a member of the Rajya Sabha to the Joint Committee of the Houses on the Lokpal Bill, 1985:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint one member of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancy caused by the resignation of Shrimati Pratibha Devisingh Patil from the membership of the Joint Committee and resolves that Shri Raof Valiullah be appointed to the said Joint Committee to fill the vacancy."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure